

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 6749/2015

(Arising out of impugned final judgment and order dated 30/06/2015
in CMWP No. 15171/2015 passed by the High Court Of Judicature at
Allahabad)

ABID SHAMIM AND ANR

Petitioner(s)

VERSUS

INAMUL HAQUE SIDDIQUE & ORS.

Respondent(s)

Date : 26/08/2015 This petition was orally mentioned today.

CORAM : HON'BLE MR. JUSTICE DIPAK MISRA
HON'BLE MRS. JUSTICE R. BANUMATHI

For Petitioner(s) Mr. Param Misra, Adv.
Mr. Krishnan Misra, Adv.
Ms. Sharmila Upadhyay, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Taken on Board.

It is submitted by Mr. Param Misra, learned counsel for the
petitioners that the FIR was lodged by the uncle of the
petitioners.

In view of the aforesaid, the words occurring in 5th and 6th
line, i.e., "the petitioners filed an F.I.R." shall be substituted
by the words "the petitioners' uncle, the respondent no.7, filed
an F.I.R."

The order be rectified accordingly.

Signature Not Verified

Digitally signed by
Gulshan Kumar Arora
Date: 2015.08.28
15:14:45 IST

(Gulshan Kumar Arora)

(H.S. Parasher)

Reason:

Court Master

Court Master